

THE INDIAN RAILWAYS (AMENDMENT) ACT, 1983

No. 44 OF 1983

[25th December, 1983.]

An Act further to amend the Indian Railways Act, 1890:

BE it enacted by Parliament in the Thirty-fourth Year of the Republic of India as follows:—

Short
title.

1. This Act may be called the Indian Railways (Amendment) Act, 1983.

Amend-
ment of
section
82 A.

2. In section 82A of the Indian Railways Act, 1890 (hereinafter referred to as the principal Act), in sub-section (2), for the words "fifty thousand rupees", the words "rupees one lakh" shall be substituted and shall be deemed to have been substituted with effect from the 4th day of March, 1983. 9 of 1890.

Amend-
ment of
section
82B.

3. In section 82B of the principal Act, after the words "for such local area", the words "or for such accident or accidents" shall be inserted.

Amend-
ment of
section
82C.

4. In section 82C of the principal Act, in sub-section (2), the following *Explanation* shall be inserted at the end, namely:—

Explanation.—Where a Claims Commissioner is appointed under section 82B with respect to any particular accident or accidents, the references in this sub-section to the occurrence of the accident shall be construed as references to the date on which the claims Commissioner so appointed assumes charge of his office."

Valida-
tion.

5. Any action or thing taken or done or purported to have been taken or done under the principal Act before the commencement of this Act, shall be deemed to be, and to have always been, as validly and effectively taken or done as if the amendments made in the principal Act by sections 3 and 4 had been in force at all material times.